

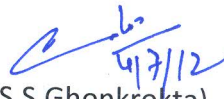
9-2/2009/MMPO/FSSAI
Food Safety & Standards Authority of India
(Ministry of Health & Family Welfare)
FDA Bhawan, Kotla Road
New Delhi-11002

Dated: 04.07.2012

Subject: Issue of licensing of Milk & Milk products-reg.

FSSAI received various representations from stakeholders & communications from Department of Animal husbandry regarding difficulties faced by the FBO's in the milk vertical for licensing of processing plant, Chilling Centres and Collection Centres under FSS Act, 2006. To streamline the system of licensing in area of milk & milk products under Central as well as State licensing, and help out the organized licensing sector in a State where FBO's are required to make interaction with multiple DOs in the present system, it has been decided that Milk Commissioners or his Deputy may be notified as Designated Officer for the licensing of the Milk & Milk Products for the whole of State in the organized sector. In case of State/UTs the same will be done by State Food Safety Commissioner and the fee will be remitted to the concerned State/UTs as per the procedure adopted by Food Safety Commissioner Office of that State/UT. This is an arrangement of convenience and no claim of expanded local area and less number of licenses required should be entertained.

It is therefore requested that all States/UTs may kindly initiate appropriate action.


(Dr S.S.Ghonkrokta)
Director (Enforcement)

To,

All Commissioners of Food Safety of States/UT's

Copy To:

1. PPS to CP
2. PS to CEO
3. All Directors, FSSAI
4. All Central DOs/AOs
5. Website, fssai
6. Shri Ragu Guda, NISG, Hyderabad